

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
(DIVYANGJAN)**

LOK SABHA

**UNSTARRED QUESTION NO. 377
TO BE ANSWERED ON 30.11.2021**

Divyang Khel Kendra

**377. SHRI MANOJ KOTAK:
SHRI RAMCHARAN BOHRA:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) Whether Government has set up/proposes to set up Divyang Khel Kendra across the country, if so, the details thereof;
- (b) whether Government has also proposed to establish National Sports Centres for specially abled persons in the country including Rajasthan, if so, the details thereof of the places identified, fund allocated and the time by which these will be established;
- (c) the other steps being taken by the Government to empower Divyangs in the country; and
- (d) the steps taken by the Government to provide an advance sports infrastructure to ensure effective participation of Persons with Disabilities in sports activities?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SUSHRI PRATIMA BHOUMIK)**

- (a) & (b) Government has approved setting up of a Centre for Disability Sports (CDS) at Gwalior in Madhya Pradesh.
- (c) The Department of Empowerment of Persons with Disabilities (DEPwD) is implementing various schemes for the welfare and rehabilitation of Persons with Disabilities (PwDs) throughout the country.

Major schemes being implementing by the Department are as under:

- Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP)
- Deendayal Disabled Rehabilitation Scheme (DDRS)
- Scheme for Implementation of Persons with Disabilities Act (SIPDA)
- Scholarships for Students with Disabilities

Further, the Central Government has enacted the Rights of Persons with Disabilities Act, 2016 which came into force on 19.04.2017. Section 8 of the said Act guarantees equal protection and safety of

persons with disabilities in situations of risk, armed conflict, humanitarian emergencies and natural disasters. The Act, inter-alia, provides for not less than 4% reservation for persons with benchmark disabilities (i.e. disability of 40% or more) in Government employment, accessibility in built-up infrastructure, transportation and ICT ecosystem, priority in treatment and access to healthcare services for persons with disabilities. Further, in order to implement the provision of reservation in Government employment envisaged under the RPwD Act, 2016, the Ministry notified the list of 3566 posts suitable for various categories of persons with benchmark disabilities on 04.01.2021. Similarly, Section 32 of the said Act provides for reservation of not less than 5% in Government/Government aided higher educational institutions for persons with benchmark disabilities.

(d) As per information furnished by the Ministry of Youth Affairs and Sports, under the vertical “promotion of sports among persons with Disabilities” of Khelo India Scheme sports infrastructure and training centers are created so as to ensure effective participation of persons with Disabilities.
